

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

Hon'ble Shri Shanker Raju, Member (Judicial)

O.A.No.2347/2001

New Delhi, this the 6th day of September, 2001

R.K.Jha
Section Officer
E-18/113, Sector-3
Rohini
Delhi - 110 085. ... Applicant

(By Applicant in person)

Vs.

1. Union of India by its
Secretary to the Government of India
Ministry of Information and Broadcasting
'A' Wing, Shastri Bhawan
New Delhi - 110 001.
2. The Chief Executive Officer
Prasar Bharati
Mandi House, Copernicus Marg
New Delhi - 110 001.
3. Shri M.D.Gaikwad
retired DDG
D-108, Government Hostel
K.G.Marg
New Delhi - 110 001.
4. Smt. Usha Puri
DP, ESD
Broadcasting House
All India Radio, Parliament Street
New Delhi - 110 001. .. Respondents

O R D E R (Oral)

By Shanker Raju, Member (J):

Heard the learned counsel for the applicant.

2. The applicant states that on account of issuance of notice to Shri Anil Baijal, Chief Executive Officer, Prasar Bharati, he has been transferred from the Section and as a punitive suspension has been resorted to against him on 9.5.2001. The applicant preferred a representation on 2.7.2001 and despite reminders the same is yet to be disposed of.

3. In view of the above, the present OA is disposed of at the admission stage itself by directing the respondents to consider the representation of the applicant and dispose of the same by passing a detailed and speaking order within two weeks from the date of receipt of a copy of this order. Thereafter the applicant shall be at liberty to assail any further cause of action, if accrues to him, in accordance with law.

A copy of this order be sent to the respondents.

S. Raju

(SHANKER RAJU)
MEMBER(J)

/RAO/